

handing or taking over of securities or of moneys other than a permanent advance;

(b) his early departure does not entail a corresponding early transfer from another station of a Government servant to perform his duties; and

(c) the delay in his return does not involve a corresponding delay in the transfer to another station of the Government servant who was performing his duties during his absence or in the discharge from Government service of a person temporarily appointed to it.

S.R. 211.—Unless the competent authority in any case otherwise direct—

(a) if holidays are prefixed to leave, the leave and any consequent rearrangement of pay and allowances takes effect from the first day after the holidays, and

(b) if holidays are affixed to leave or joining time, the leave or joining time is treated as having terminated on, and any consequent rearrangement of pay and allowances takes effect from the day on which the leave or joining time would have ended if holidays had not been affixed.

#### ADDITIONAL INCREMENTS TO DELHI UNIVERSITY LECTURERS

\*338. SHRI PURNA CHANDRA SHARMA: Will the Minister of Education be pleased to state:

(a) whether the University Grants Commission has recently issued a circular to the Delhi University and its colleges to the effect that two additional increments which were given to the lecturers who have done Ph.D. should be stopped in future;

(b) if so, what are the reasons for issuing such a circular;

(c) whether Government are aware that there is resentment among the lecturers who are doing research work; and

(d) whether Government propose to revive the practice of giving these increments?

THE MINISTER OF EDUCATION  
(DR. K. L. SHRIMALI): (a) Yes, Sir.

(b) With the substantial improvement of salaries from the 1st April, 1961 teachers should be normally expected to do research as part of their work. Besides, increasingly large number of persons holding Ph. D. Degree are offering themselves for appointment as Lecturers.

(c) No, Sir.

(d) No, Sir.

#### COAL ALLOTTED TO THE DELHI STATE CENTRAL COOPERATIVE STORES LIMITED

\*341. MIRZA AHMED ALI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that at the time of checking by the Civil Supplies Department, Delhi in September/October 1961, much lesser reserve stock was found than shown in the books of the Delhi State Central Cooperative Stores Limited, as well as in the endorsement register of the Civil Supplies Office;

(b) whether it is a fact that the Delhi State Central Cooperative Stores Limited received 296 wagons of steam coal, 128 wagons of hard coke, 1826 wagons of soft coke and 150 wagons of slack coal from February 1961 to September 1961; if not, what are the correct figures; and

(c) whether it is a fact that they allotted only 100 wagons of steam

coal and hard coke against a total arrival of 424 wagons and sold 324 unallotted surplus wagons in black market at a huge profit besides rebate on steam, hard, slack and soft coke which is not entered in any of their books?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) The stock of coal declared by the Delhi State Central Cooperative Stores Ltd. as having been kept in reserve was found to be less on checking. The endorsement register maintained by the Civil Supplies Department does not record information about reserve stocks.

(b) The Delhi State Central Cooperative Stores Limited received 295 wagons of steam coal, 120 wagons of hard coke, 1628 wagons of soft coke and 217 wagons of slack coal.

(c) The Delhi Administration is looking into the matter.

संघ राज्य-क्षेत्रों में हिन्दी सिखाने और हिन्दी टाइपिंग तथा हिन्दी शीघ्रलिपि का प्रशिक्षण देने के लिये प्रबन्ध

२०७. श्री नवाबसिंह चौहान : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि संघ राज्य-क्षेत्रों में उनके कर्मचारियों को हिन्दी सिखाने और हिन्दी टाइपिंग तथा हिन्दी शीघ्रलिपि का प्रशिक्षण देने के लिये क्या प्रबन्ध किया गया है और उसके अनुसार अब तक कितने कर्मचारी प्रशिक्षित हो चुके हैं ?

†[ARRANGEMENTS FOR TEACHING HINDI AND TRAINING IN HINDI TYPEWRITING AND HINDI SHORTHAND IN THE UNION TERRITORIES.

207. SHRI NAWAB SINGH CHAUHAN: Will the Minister of HOME AFFAIRS be pleased to state the arrangements which have been made

in the Union Territories for teaching Hindi and imparting training in Hindi typewriting and Hindi shorthand to their employees and the number of employees trained so far under those arrangements?]

गृह-कार्य मंत्रालय के राज्यमंत्री (श्री बी० एन० दातार): एक विवरण संलग्न है। [देखिये परिशिष्ट ३६, अनुपत्र संख्या २६।]

†[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): A statement is annexed. (See Appendix XXXVI, Annexure No. 26)]

स्थान परिवर्तन के लिये शिक्षा मंत्रालय के कर्मचारियों की प्रार्थनायें

२०८. श्री नवाबसिंह चौहान : क्या शिक्षा मंत्री यह बताने का कृपा करेंगे कि :

(क) कारण के आधार पर स्थान परिवर्तन चाहने वाले उनके मंत्रालय तथा उसके अधीनस्थ कार्यालयों के कर्मचारियों से गत वर्ष कितनी प्रार्थनायें प्राप्त हुई और उन प्रार्थनाओं में से कितनों पर (१) तीन मास में; तथा (२) छः मास में निर्णय किया गया और कितनी प्रार्थनाओं पर अभी तक कोई निर्णय नहीं किया गया है; और

(ख) क्या ऐसी प्रार्थनाओं पर निर्णय करने के लिये उनके मंत्रालय ने कोई समय की सीमा निर्धारित कर दी है ?

†[REQUESTS FOR TRANSFERS FROM THE EDUCATION MINISTRY EMPLOYEES

208. SHRI NAWAB SINGH CHAUHAN: Will the Minister of EDUCATION be pleased to state:

(a) the number of requests received from the employees of his Minis-